

Date: July 07, 2016

To, Shri U.K. Srivastava, Pr. Advisor (Networks, Spectrum & Licensing), Telecom Regulatory Authority of India (TRAI), MTNL Building, Ajmere Gate, New Delhi – 110002.

<u>Sub: Consultation Paper on Review of Voice Mail/ Audiotex/ /Unified Messaging Services License issued on June 14, 2016 bearing no. 12/2016</u>

Dear Sir,

Please find attached our response to the Consultation paper on Review of Voice Mail/ Audiotex/ /Unified Messaging Services Licence issued by TRAI on June 14, 2016 bearing no.12/2016.

We, VMOBI Solutions Private Limited have obtained the following Licences from Department of Telecom for providing the telecom services:

1. UASL Agreement No. 20-486/2015 AS-I/ dated 23rd February, 2016

2. NLD, ILD and ISP Services Agreement No. 20-486/2015 AS-I/ dated 18th March, 2016

Please find enclosed herewith our response to questions raised by TRAI in the Consultation paper on Review of Voice Mail/ Audiotex//Unified Messaging Services License.

Thanking you, Yours Sincerely,

For VMOBI Solutions Private Limited

Mehul Turakhia Authorised Signato

Encl: a/a

VMOBI Solutions Private Limited

CIN: U64100MH2015PTC267519

Regd. Office.: Directiplex, Acme I-Tech Park, Next to Andheri Subway, Old Nagardas Road, Andheri (E), Mumbai-400069.

Tel: 022 -61966300, Email ID: carrierrelations@vmobi.co



## Response to TRAI Consultation paper on Audiotex

Q4. If the answer to the Q3 is in the affirmative, whether the existing technical specifications need to be revised or redefined? What should be the revised technical specifications?

The TRAI Consultation paper refers to the TEC specifications for audiotex services published in 1994 (V/ATS-01/01.SEP.94). However these specifications were already revised in May 2003 via SR/ATS-01/02.MAY 2003. This revision supersedes the 1994 specifications. This 7 page document details the services, scope, service description, data interfaces, transmission, QoS, equipment and other parameters of providing Audiotex services. There is no change in these services and hence no requirement to issue any revised technical specifications.

Q5. Whether there is a need for standalone licence for providing Audio Conferencing Service? If yes, whether the technical specifications need to be explicitly defined? Please provide detailed justification?

Audio Conferencing is already a part of Audiotex services by virtue of SR/ATS-01/02.MAY 2003. Reproducing from this document

8.4 Optional additional facilities shall include:

iii) Conferencing (enabling two or more callers to speak to each other, or to listen to others speaking).

Also, the TRAI consultation paper asks in the above question as to whether, separate technical specifications need to be defined for Audio Conferencing. However TEC has already published an independent set of specifications in 2009 for Audio Conferencing viz TEC/SR/SA/ACS-001/01/MAR-09 which details out service description, requirements, quality of service, conferencing scenarios and security for Audio Conferencing. Hence no separate specifications are needed for Audio Conferencing Services



VMOBI Solutions Private Limited

CIN: U64100MH2015PTC267519